

**Most Urgent**

*V. S. R. Avadhani*  
*Secretary General*  
*Supreme Court of India*



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✉ sitharam.avadhani@gmail.com

F. No. 1/RR(Scanning)/2014/SCI  
Dated : November 26, 2015


Dear Shri Chandel,

As directed, I hereby request you to put up the Public Notice, dated 24<sup>th</sup> November, 2015, enclosed herewith, on the websites of the High Court and also of the District Courts. The said Public Notice relates to the case records of Civil Appeals for the years upto 1955 and for the years 1994 to 1996, which have been converted into digitized/electronic form & preserved, and as directed by Hon'ble the Chief Justice of India, are to be destroyed. As per the said Public Notice litigants/Advocates, who have filed any original documents in the decided Civil Appeals for the years upto 1955 and for the years 1994 to 1996 and are interested for return of the documents, can apply by filing an application under Rule 7, Order VIII, Supreme Court Rules, 2013 for return of such original document, within the period of three weeks from the date of issue of this Notice. If no such application is received, the record of the case shall be liable to be destroyed and no claim whatsoever in respect thereof shall be entertained thereafter.

In view of the above, to give maximum publicity, you are requested to kindly put up the said Public Notice on the websites of the High Court and also of the District Courts under your High Court at the earliest.

With regards,

Yours sincerely,

  
(V.S.R. Avadhani)

Encl. : As above.

Shri Arvind Singh Chandel,  
Registrar General,  
High Court of Chhatisgarh,  
**Bilaspur -495 220**  
Chhatisgarh

**SUPREME COURT OF INDIA**  
[Record Room (Scanning)]

F. No. 1/RR(Scanning)/2014/SCI  
Dated : 24th November, 2015


**PUBLIC NOTICE**

In continuation of earlier Public Notices of even no., last one being dated 29<sup>th</sup> October, 2015, it is again circulated for information of all concerned that under Order LVI of the Supreme Court Rules, 2013, Part-I of each case record shall be preserved permanently in physical, digitized, scanned, micro-filmed or any such other form, as may be decided by Hon'ble the Chief Justice of India and Part-II to be preserved for the period, as prescribed under the said Rules.

In addition to the records of disposed of Civil Appeals for the years 1986-1993, as already intimated, further records of disposed of Civil Appeals for the years upto 1955 and for the years from 1994 to 1996 have been scanned and converted into electronic form, duly certified, in terms of the requirements of the provisions contained in Section 7 of the Information Technology Act 2000 ('IT Act') and electronic copies are being preserved. Copies, as certified, in terms of IT Act, can be provided on request, in accordance with the provisions of the Supreme Court Rules, 2013.

In view of the further conversion of the case records of Civil Appeals for the years upto 1955 and for the years from 1994 to 1996 into digitized/electronic form, as directed by Hon'ble the Chief Justice of India, the same are to be destroyed. Litigants/Advocates, who have filed any original document in the decided Civil Appeals for the years upto 1955 and for the years from 1994 to 1996 and are interested for return of the document, can apply to the Registrar, Supreme Court of India by filing an application under Rule 7, Order VIII, Supreme Court Rules, 2013 for return of such original document, **within the period of three weeks** from the date of issue of this Notice. If no such application is received, the record of the case shall be liable to be destroyed and no claim whatsoever in respect thereof shall be entertained thereafter.

No further notice shall be given in this regard.

  
(V.S.R. Avadhani)  
Secretary General

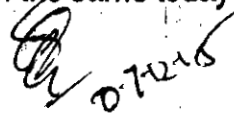
All concerned.

Registrar(Judl.)

In compliance of order dated 04.12.2015 of respected Registrar General, a copy of notice has been sent to the Incharge OIC-NIC for further compliance in the proposal No. 1.

Further, in compliance of the proposal No. 2, a request letter has been prepared to all the District & Sessions Judge of the State and signed.

Incharge, Dispatch section is directed to dispatch the same today itself.

  
(Ramashankar Prasad)  
Registrar (Judicial)

Dispatcher

May kindly peruse the PUD dated 26/11/2015 and its encloser which is a PUBLIC NOTICE received from Secretary General, Supreme Court of India, New Delhi.

By the PUD it has been requested to put up the Public Notice, dated 24/11/2015 on the websites of the High Court and also of the District Courts. The Public Notice relates to the case records of Civil Appeals for the years upto 1955 and for the years 1994 to 1996, which have been converted into digitized/electronic form & preserved, and are to be destroyed. As per the said public notice litigants/Advocates, who have filed any original documents in the decided Civil Appeals for the years upto 1955 and for the years 1994 to 1996 and are interested for return of the documents, can apply by filing an application under Rule 7, Order VIII, Supreme Court Rules, 2013 for return of such original document, within the period of three weeks from the date of issue of this Notice. If no such application is received, the record of the case shall be liable to be destroyed and no claim whatsoever in respect thereof shall be entertained thereafter.

In view of the above, if approved:

1. May Incharge, OIC-NIC be requested to upload the said PUBLIC NOTICE in the official website of the Chhattisgarh High Court ?
2. May a copy of notice be sent to all the District & Sessions Judge of the State with a direction to upload the said PUBLIC NOTICE in the official website of their respective District ?

  
(Ramashankar Prasad)  
Registrar (Judicial)

Respected Registrar General

1/12/15  
अनुमोदित  
9/12/15

Dear Sir,

Please find attached herewith letter from Ld. Secretary General, Supreme Court of India alongwith copy of Public Notice regarding destruction of case files of Supreme Court Civil Appeals of upto 1955 and from 1994 to 1996.

With regards,


Ashok T. Ukrani  
Member (Judicial),  
eCommittee, Supreme Court of India,  
Mobile No. +91 9868 548 550

Registrar (Computerization) / R(J)



J/C K. in  
20/11/15

Received on  
20-11-15 at 04:30 pm  
S.O. (S.C.S.)

  
R. Quady  
20-11-15